

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI - 5.

ORIGINAL APPLICATION NO. 186/94

MISC PETITION NO. _____ (IN O.A. _____)

REVIEW APPL. NO. _____ (IN O.A. _____)

CONT. PETITION NO. _____ (IN O.A. _____)

R. Mazumdar

APPLICANT(S)

VRS.

UOI & Ors.

RESPONDENT(S)

Mr. S. Talapatra

ADVOCATE FOR APPLICANT.

Mr. A.K. Choudhury
Addl. C.G.S.C.

ADVOCATE(S) FOR
RESPONDENTS.

OFFICE NOTE	DATE	COURT'S ORDER
This application is in form and within time. C. F. of Rs. 50/- deposited vide IPO/BD No. <u>34594</u> Dated <u>20.9.94</u> <u>30/9</u> By <u>Registrar (d)</u> <u>Bao</u>	3.10.94	Mr S.Talapatra for the applicant. Mr A.K.Choudhury for the respondents. Prima facie we are unable to locate any cause of action at this stage for the applicant apart from apprehension. The grievance appears to be that benefit of the scheme formulated for regularisation of casual Artists is likely to be given a go by and applicant is likely to be deprived of ^{the} that benefit of ^{the} that scheme. We would therefore, desire to be enlighten^{ed} on that aspect by the respondents. Hence notice for admission be issued to the respondents 1 to 4 returnable on 23.11.94. Mr A.K.Choudhury, learned Addl.C.G.S.C now appears for the respondents ^{but} desires that the notice may be directly issued to the respondents. Notices be accordingly issued. The learned Advocate for the applicant states that the applicant is continuing in service. We therefore direct the respondents that until the application

contd..

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D.A. 186 /94 2

OFFICE NOTE

DATE

COURT ORDER

3.10.94

is heard for admission on 23.11.1994 they shall not terminate the casual employment of the applicant and if they proceed to issue any notice of termination that shall not be given effect to until 23.11.1994. The question of extending the interim relief further will be considered on 23.11.1994 if the application is eventually admitted.

In the event of the Bench holding a sitting at Agartala on 23.11.1994 the matter will be heard at Agartala. However if no notification to that effect is issued in the first week of November, 1994 the learned Advocate of the applicant shall ^{note} know that the application will be heard at Guwahati.

Requisites are sent
in time & send
no. 4092-95 & 7/10/94

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[Signature]
Vice-Chairman

[Signature]
Member

9.11.94

To be placed for hearing at Agartala during the next sitting of the Bench.

[Signature]
Vice-Chairman

[Signature]
Member

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AS
9/11

O. A. No. 186/94

OFFICE NOTE

DATE

COURT ORDER

21.11.94

Adjourned to 23.11.94.

(Agartala
Circuit)

Member

Vice Chairman

trd

23.11.94,
(Agartala)

Mr S.Talapatra for the applicant. Mr G.Sarma, Addl.C.G.S.C for the respondents. Mr M.S.Mulugesan, Administrative Officer of respondent No.4 present in person.

Show cause reply taken on record. For the detailed reasons recorded in O.A. 185/94 separately today as the facts of the case are similar save and except that the applicant is a Production Assistant and the question involved are also the same, the application is summarily rejected. However, the observations made in that order will also be applicable in case of the applicant.

Vice-Chairman

Member

19.12.94

Copy of order dtd.

23.11.94 issued to the applicant alongwith the

Judg. of OA. 185/94 by

Regd. Post no. 150

Dtd. 5.1.95.

OFFICE NOTE

DATE

COURT ORDER